

(b) if so, the reasons for not granting permission for small power loads to existing printing presses in Bhagat Singh Market inspite of their furnishing 'No-Objection Certificate from their affected neighbours ?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY) : (a) Licenses for Dangerous and Offensive Trades are sanctioned in accordance with the provisions of Section 121 of the Punjab Municipal Act, and also taking into consideration the requirements of the Health Bye-Laws of the N.D.M.C. and the Master Plan of Delhi.

(b) The Printing Presses at Bhagat Singh Market infringe the provisions of the Health Bye-Laws. Moreover, according to the Master Plan of Delhi the Bhagat Singh Market falls within the non-conforming area for such trade.

#### GRAND HOTEL, SIMLA

4400. SHRI P. N. SOLANKI : Will the Minister of WORKS, HOUSING AND SUPPLY be pleased to refer to the reply given to Unstarred Question No. 1620 on the 23rd November, 1967 and state :

(a) whether the contract of Grand Hotel, Simla is likely to expire soon;

(b) if so, whether the contract is being renewed; and

(c) if so, the total additional revenue expected consequent on the fresh lease ?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS, HOUSING AND SUPPLY (SHRI IQBAL SINGH) : (a) The lease of Grand Hotel, Simla will expire on 14th April, 1968.

(b) The matter is under examination.

(c) Does not arise in view of (b) above.

#### KOYALI REFINERY

4401. SHRI D. R. PARMAR : Will the Minister of PETROLEUM AND CHEMICALS be pleased to state :

(a) whether it is a fact that the excise duty on residual oil has been increased;

(b) if so, since when and how much;

(c) whether it is also a fact that due to increased excise duty on residual oil, the production at Koyali Refinery in Gujarat State is reduced from three million tons to nearly 1.8 to 1.9 million tons;

(d) whether it is also a fact that due to reduction in production in Koyali Refinery, there is a shortage of kerosene oil in Gujarat State; and

(e) if so, the steps taken for the adequate supply of kerosene oil to Gujarat State ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND OF SOCIAL WELFARE (SHRI RAGHU RAMAIAH) : (a) & (b). No, Sir. There has been variations from time to time. While this was Rs. 89.65 per tonne in November, 1966, the rate of duty since 7th March, 1967 was Rs. 86.85 per tonne.

(c) No, Sir. The throughput of Koyali Refinery during 1967-68 was planned at 2 million tonnes of crude oil. The refinery has not been able to operate to this planned capacity due to low off-take of residual fuel oil by Dhuvaran Power Station consequent on certain difficulties in the power plant.

(d) and (e). The monthly kerosene quota of Gujarat State is 18,550 tonnes. Actual supplies have been as under :—

June	17951 tonnes
July	14606 tonnes
August	17056 tonnes
September	18227 tonnes
October	18563 tonnes

The reduction in supplies during July, 1967, was on account of interruption in imports due to closure of Suez Canal.

#### HOUSING SCHEME FOR SCHEDULED CASTES AND SCHEDULED TRIBES

4402. SHRI D. R. PARMAR :  
SHRI RANDHIR SINGH :

Will the Minister of SOCIAL WELFARE be pleased to refer to the reply given to Unstarred Question No. 1580 on the 23rd November, 1967 and state :

(a) the quantum of subsidy fixed for the purchase of land for the construction of houses and for construction works;